

डा० राम मनोहर लोहिया : मैं संविधान की धारा 14 के सम्बन्ध में व्यवस्था का प्रश्न उठा रहा हूँ ।

Mr. Deputy Speaker: Please sit down. There must be some order in the House. There must be some decorum in the House. You cannot hold the House to ransom.

श्री बागड़ी : (हिसार) : आप की समझ में ही कुछ नहीं आता है, आप रूलिंग क्या देंगे ? (व्यवधान)

Mr. Deputy Speaker: I will have to take action against you. The House must transact its business. Half a dozen Members cannot go on like this.

श्री बागड़ी : बहस चलाओये तो डिकोरम रहेगा . . . (व्यवधान) . . इस तरह से भ्रष्टाचार पर परदा डालोगे तो डिकोरम टूटेगा ।

Mr. Deputy Speaker: I may tell the the House that all the adjournment motions and the call attention notices have been disallowed. There is only one privilege motion (Interruptions.)

श्री बागड़ी : आप व्यवस्था का प्रश्न सुनिये । . . .

Mr. Deputy Speaker: Order, order. The Speaker is considering that and he will announce his decision tomorrow. Papers to be laid. (Interruptions.) You cannot behave like this. If you are dissatisfied you come and discuss it with me. Papers to be laid.

PAPERS LAID ON THE TABLE

GOVERNMENT RESOLUTION ON THE REPORT OF THE MONOPOLIES INQUIRY COMMISSION

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): On behalf of Shri G. S. Pathak, I lay on the Table a copy of Government Resolution No. 7/1/66-CL-V dated the 5th September, 1966, on the Report of the Monopolies Inquiry Commission.

[Placed in Library. See No. LT-7028/66].

एक माननीय सदस्य : आप व्यवस्था का प्रश्न सुन लीजिये . . . (व्यवधान)

Mr. Deputy Speaker: Order, order. If you are dissatisfied, you come and discuss it with me. You cannot raise it here like this. I do not want to hear anything more here. I do not allow any point of order. Where is the point of order? Shri Manubhai Shah.

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955 DECLARING GENERAL LIGHTING SERVICE LAMPS AND FLOURESCENT TUBES TO BE ESSENTIAL COMMODITIES.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): On behalf of Shri Manubhai Shah, I lay on the Table—

- (1) A copy of Notification No. S.O. 2135 published in Gazette of India dated the 15th July, 1966, issued under sub-clause (xi) of clause (a) of section 2 of the Essential Commodities Act, 1955 declaring General Lighting Service Lamps and Fluorescent Tubes to be essential commodities.

- (2) A statement showing the reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-7029/66].

डा० राम मनोहर लोहिया : (फर्रुखाबाद) : अध्यक्ष महोदय, मैं काम-रोको प्रस्ताव पर नहीं बोल रहा हूँ । मेरा व्यवस्था का प्रश्न सुन लीजिये । संविधान की धारा 14 को आप देख लीजिये . . . (व्यवधान)

Mr. Deputy Speaker: Dr. Lohia, you are a learned man and you must observe the rules of the House. You must obey the Chair. That is the first essential thing that a Member of Parliament should do.

डा० राम मनोहर लोहिया : मैं व्यवस्था का प्रश्न उठा रहा हूँ . . .